



2024:KER:16832

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.SOMARAJAN

WEDNESDAY, THE 28TH DAY OF FEBRUARY 2024 / 9TH PHALGUNA, 1945

RPFC NO. 554 OF 2016

AGAINST THE ORDER/JUDGMENT DATED 20.11.2015 IN MC 116/2013 OF
FAMILY COURT, THRISSUR

REVISION PETITIONER/PETITIONERS:

1

DARSANA, [REDACTED]
[REDACTED]

2

[REDACTED]

RESPONDENT/RESPONDENT:

SUNIL, [REDACTED]
[REDACTED]

BY ADVS.
SRI.P.MOHANDAS ERNAKULAM
DR.K.P.SATHEESAN SR.
SRI.K.SUDHINKUMAR
SRI.S.VIBHEESHANAN

THIS REV.PETITION(FAMILY COURT) HAVING COME UP FOR ADMISSION
ON 28.02.2024, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



ORDER

Right to get maintenance to a child born in the wedlock from the father is a substantive right, for which, the child cannot be termed as at the mercy of her father. But, it is her valuable right and the father is bound to maintain the child. It should reflect the amount required for the maintenance of the child inclusive of educational expenses, medical expenses and all other expenses connected with the livelihood. Ordering pittance by way of maintenance to the child will not only defeat the valuable right, but also amounts to gross violation of entitlement for a decent living. Court should be more cautious while ordering maintenance and it should reflect the amount required to meet both the ends together. This is yet another case, in which, mere pittance @ Rs.2,500/- was ordered to the minor child, who is now aged 13 years. At the time of passing of the order, she was aged around 5 to 6 years. The claim is for Rs.6,000/- per month. There is no reason to negate



the said claim. On the other hand, the claim is found to be reasonable. Hence, the impugned order will stand modified by allowing Rs.6,000/- per month to the minor child from the date of petition.

2. Regarding the wife, there is already a finding by the Family Court and she is having sufficient means. Hence, her claim was disallowed by the trial court, against which nothing was brought to the notice of this Court.

R.P.(FC) will stand allowed in part accordingly allowing monthly maintenance @ Rs.6,000/- per month to the child.

Sd/-

P. SOMARAJAN

JUDGE